(b) As regards procedure to avail concessional loans under NMDFC schemes, SCAs have been delegated authority for sanction and disbursement of loan. SCAs adopt procedure as per guidelines issued by respective State Governments/ UT Administration. NMDFC has given broad guidelines to the SCAs for selection of beneficiaries and release of funds. Further, Guarantee norms for beneficiary have been simplified. No guarantee is required from beneficiaries for loans upto ₹ 1.00 lakh. Now even Income Tax payee, employee from PSU/bank, prominent person from the community, any public representative etc. can stand as guarantor.

(c) No, Madam.

(d) Does not arise.

Scheme for minorities in Assam and Uttar Pradesh

†1918. DR. SANJAY SINH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Central Government has received any proposal from Government of Assam and Uttar Pradesh seeking approval for programmes being run/likely to be run for welfare of minorities;

(b) if so, the details thereof;

(c) the number of proposals which have been cleared, pending and rejected out of them;

(d) the details of funds allocated/issued for approved proposals, item-wise; and

(e) the reasons for rejection of proposals, the details thereof proposal-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) and (b) Yes Sir. Under restructured MsDP being implemented from 2013-14, the unit area of planning is Minority Concentration Blocks/Towns (MCBs/MCTs). The State Government submits the proposal of Block plan and Town plan as per the need of the Minority Concentration Blocks/Towns (MCBs/ MCTs). This Ministry received 139 Block Plans and 18 Town Plans from State of Uttar Pradesh and 118 Block Plans and 1 Town Plan from State of Assam since 2013-14.

(c) to (e) The Ministry has sanctioned all the block/towns plans worth ₹ 647.01 crore out of the total 139 block and 18 town plans received from State Government of Uttar Pradesh. In case of Assam, 2 block plans worth ₹ 4.79 crore have been approved so far. The remaining block/town plans could not be cleared due to non

†Original notice of the question was received in Hindi.

submission of Appendix–II of the guidelines of MsDP, which is a pre-requisite for consideration of block/town plans. The appendix-II mandates the necessary declaration which the State Government has to fulfill before sending the block/town plan to the Central Government and the main declarations are as follows:

1. that it has been ensured that all the project locations proposed have at least 25% minority population in its catchment area and all the school where Additional Classroom, Laboratories and Hostels are proposed have at least 25% enrolment of the minority students.
2. that the cost estimates proposed for the different works/projects are as per the standardized cost derived on the basis of norms/design prescribed by the concerned Ministry for that particular work and there is no duplication of the work with any scheme of the Central Government or a State Government.
3. that the land for all the construction activities is available and the maintenance and the recurring cost related to the assets proposed in this Plan will be borne by the State Government.
4. that plan proposal has been recommended by the State Level Committee for PM's New 15 Point Programme/State Level Scheme Sanctioning Committee (SLSSC).

The details of block/town plan approved by Ministry of Minority Affairs, under MsDP, are available on the Ministry's website *http://minorityaffairs.gov.in.*

Implementation of schemes for minorities in different States

1919. SHRI GULAM RASOOL BALYAWI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of schemes meant for minorities being run in Gujarat, Maharashtra, Madhya Pradesh, Chhattisgarh, Assam, West Bengal, Bihar, Uttar Pradesh, Rajasthan and other States;

(b) the States and UTs where these schemes are fully operational and are being fully availed by the minorities;

(c) the details of States and UTs where these schemes are not fully operational and the reasons therefor; and

(d) the steps being taken to make them fully operational in these States?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) and (b) Pursuant to the submission of Sachar committee Report and under the Prime Minister's New 15 Point Programme,